

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**AMENDMENT**

No. 13/2/7/2015-PM/CERC

Dated: 28<sup>th</sup> August, 2023

In exercise of the powers conferred by Section 178 of the Electricity Act 2003 (36 of 2003) read with Section 66 thereof and the Guidelines on Import /Export (Cross Border) of Electricity, 2018 issued by the Ministry of Power, Government of India, and all other powers enabling it in this behalf, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019 (hereinafter referred to as “the Principal Regulations”), namely:

**1. Short Title and Commencement**

(1) These regulations may be called the Central Electricity Regulatory Commission (**Cross Border Trade of Electricity**) (**First Amendment**) Regulations, 2023.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

**2. Insertion to Regulation 2 of the Principal Regulations**

(1) A new clause, namely, clause (tt-A) shall be added after clause (tt) of Regulation 2(1) of the Principal Regulations as under:

“(tt-A) ‘**Settlement Nodal Agency Charge**’ or ‘**SNA Charge**’ means the charge payable to the SNA by the cross-border customers, for discharging the mandated functions;”

**3. Amendment to Clause (2) of Regulation 30 of the Principal Regulations**

(1) Clause (2) of Regulation 30 of the Principal Regulations shall be substituted as under:

“**30. Payment of Transmission charges and other charges**

(1) xxx

(2) Settlement Nodal Agency shall recover SNA charge of One (1.00) paise/ kWh from the cross-border customers, and shall formulate a suitable payment security mechanism for collection of such charges.

**Pruthi)**

**(Harpreet Singh**

**Secretary**

Note: 1. Principal Regulations were published on 08.03.2019 in Part III, Section 4 of the Gazette of India (Extraordinary) No 160.